

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.4284/2013

This the 10th day of May, 2016

**Hon'ble Mr. Justice PermodKohli, Chairman
Hon'ble Mr.K.N.Shrivastava, Member (A)**

Om PrakashPandey,
S/oLate Sh. DareshPandey,
R/o 173/21-D, Faridabad,
Haryana. ... Applicant

(By Advocate:ShriM.K.Bhardwaj)

Versus

UOI &Ors.through

1. The Secretary,
Ministry ofHome Affairs,
North Block, New Delhi.
2. The Joint Secretary (UTS-II),
Govt. of India, Ministry of Home Affairs,
North Block, New Delhi
5th Level, C-502, Delhi Secretariat,
IP Estate, New Delhi.
4. The Principal Secretary,
Department of Urban Development/
DUSIB, Govt. of NCT of Delhi
Delhi Sachivalay, IP Estate,
New Delhi... Respondents

(By Advocate: ShriD.S.Mahendru and ShriAmandeepJoshi)

ORDER(ORAL)

Hon'ble Mr.JusticePermodKohli

The applicant has challenged thememorandum of charge dated 31.07.2013
in the present OA. ShriM.K.Bhardwaj submits that during the pendency of

the OA, the enquiry on the basis of charge sheet has already been completed.

2. In this view of the matter, this OA is disposed of with the direction to the respondents to complete the disciplinary proceedings in accordance with law within a period of six months from the date of receipt of a copy of this order.

(K.N. Shrivastava)
Member(A)

(Permod Kohli)
Chairman

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